NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

12.

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 14.12.2017 AT 10.30 AM

TRANSFER PETITION NO.			
COMPANY PETITION/APPLICATION NO.	CA No.253/252/HDB/2017		
NAME OF THE COMPANY	Vagdevi Chit Funds Private Limited		
NAME OF THE PETITIONER(S)	Vagdevi Chit Funds Private Limited		
NAME OF THE RESPONDENT(S)	Registrar of Companies, Hyderabad		
UNDER SECTION	252		

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Dr. K. Lakemi neverticky	Advocate	9440569156	M.Aur
DATIE	for Petition	6 ·	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
1.			

Sl. No. 12

Date of hearing 14.12.2017

CA No. 253/252/HDB/2017

Vagdevi Chit Funds Pvt. Ltd.

ORDER

Heard Dr. K. Lakshmi Narasimha, learned counsel for the petitioner.

The learned counsel for the petitioner requested for interim relief

since the company is having 10 employees and bank account is also

frozen. Therefore, he prayed for interim relief for filing annual

returns, balance sheets with ROC in addition to defreeze the Bank

Account of the Company. Considering the reasons submitted by the

learned counsel for the petitioner, the Bench passes interim order

directing the ROC to accept all the pending annual returns, balance

sheets of the Company and we also direct the ROC to furnish its report

well before the next date of hearing.

Post the case on 24.01.2018.

Member (Technical)

Member (Judicial)

Under

Srikanth